

TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY, PART-II
SECTION 3, SUB-SECTION (11)

Government of India
Ministry of Finance
Department of Revenue

New Delhi, the 10th March 1999

NOTIFICATION

S.O. : (E) - In exercise of the powers conferred by item(h) of sub-clause (iv) of clause (15) of section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby specifies 7 years 8.75% per annum (Tax-free) Rural Electrification Corporation Bonds-2004 (XXXIII Series) bearing distinctive numbers:

- i) from 500001 to 500550 of Rs. 1,00,000/- each for an amount of Rs. 5,50,00,000/- (Rupees five crores fifty lakhs only); and
- ii) from 600001 to 600389 of Rs. 50,00,000/- each for an amount of Rs. 194,50,00,000/- (Rupees one hundred ninety four crores and fifty lakhs only)

aggregating to an amount of rupees two hundred crores only issued by Rural Electrification Corporation Limited for the purpose of the said item:

Provided that the benefit under the said item shall be admissible only if the holder of such bonds registers his/her name and the holding with the said Corporation.

Notification No. 10823

(SAMAR BHADRA)
UNDER SECRETARY TO THE GOVT. OF INDIA

(F.No. 178/4/98-ITA-I)

To

The Manager,

भारत के राजपत्र, असाधारण के भाग II, खण्ड-3, उपखण्ड [ii] में प्रकाशनार्थ

भारत सरकार
वित्त मंत्रालय
राजस्व विभाग

नई दिल्ली, दिनांक ९-३-१९

अधिकारी

५५ ५,५०,००,०००/-₹०० के बीच पांच करोड़ पचास लाख रुपये की धराशि के प्रत्येक १,००,०००/-₹०० जिनकी विशिष्ट संख्या ५००००१ से ५००५५० तक है।

१०॥ १,९४,५०,००,०००/-ल्पये [केवल एक सौ चौरानवे करोड़ और पचास लाख रु०] की धनराशि के प्रत्येक ५०,००,०००/-रु० जिनकी विशिष्ट संख्या ६००००१ से ६००३८९ तक है ।

बधारे कि उक्त मद के अन्तर्गत लाभ तभी ग्राह्य होगा यदि ऐसे बन्धुपत्रों का धारक अपना नाम और सम्पूर्ण उक्त निगम के पास पंजीकृत कर देता है।

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समरभद्र

अवर सचिव, भारत सरकार

फा.सं. १७८/१९८-आयकर नि.प्र.

सैवा में

प्रबंधक,
भारत सरकार प्रेस,
रिंग रोड, मायापुरी औद्योगिक क्षेत्र.
नई दिल्ली।